SUPREME COURT OF INDIA

NOTICE

F. No.16/CDSA/2022/3

New Delhi, May 07, 2022

RE: DESIGNATION OF SENIOR ADVOCATES

In view of the latest order dated 04.05.2022 passed by the Supreme Court in Miscellaneous Application No.709 of 2022 in Writ Petition (C) No. 454 of 2015 (Indira Jaising Vs. Supreme Court of India & Ors.) directing that in modification of earlier criteria laid down in the judgment dated 12.10.2017 one mark each shall be allocated for every year of practice between ten to twenty years, the last date for submission of applications seeking conferment of designation of Senior Advocates, by the Advocates-on-Record / Advocates has been extended upto 14.05.2022. The Advocates-on-Record / Advocates who have applied earlier in response to notice dated 25.02.2022 need not apply again.

Applications by the Advocates-on-Record / Advocates in the enclosed prescribed format i.e. Annexure - 'A', addressed to the Hon'ble Chief Justice of India, may be submitted in the Secretariat of the Committee [Room No.115, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Ph: 011-23116337)] latest by 1.30 p.m. on 14.05.2022. Applications received beyond the extended date, i.e., 14.05.2022 shall not be accepted.

[Devender Pal Walia] SECRETARY

COMMITTEE FOR DESIGNATION OF SENIOR ADVOCATES

Copy to:-

- 1. The Secretary, Supreme Court Bar Association (with a request to place it on the Notice Board of SCBA)
- 2. The Secretary, Supreme Court Advocates-on-Record Association (with a request to place it on the Notice Board of AoR Association)
- 3. The Secretary, Bar Council of India
- 4. Notice Board
- 5. All concerned.

ANNEXURE - A

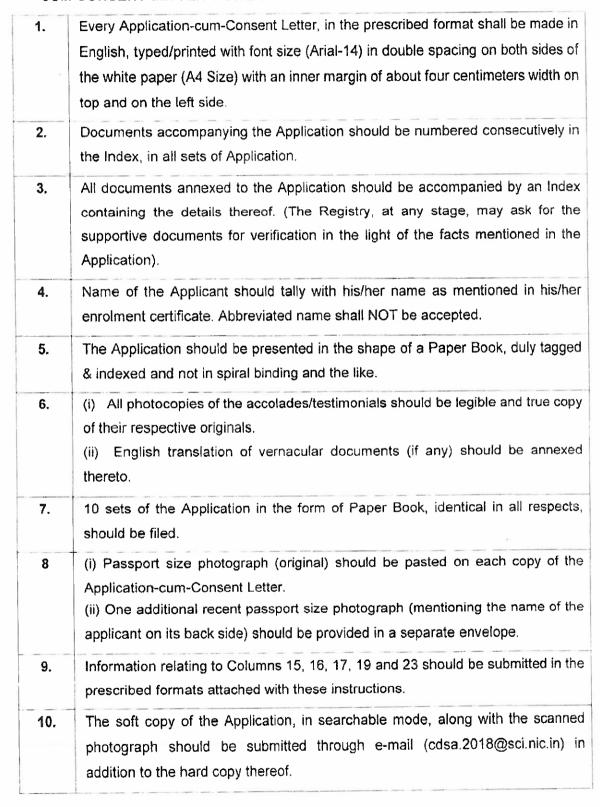
APPLICATION-CUM-CONSENT LETTER FOR BEING DESIGNATED AS SENIOR ADVOCATE [FOR ADVOCATES-ON-RECORD / ADVOCATES]

			Recent Passport size photograph to be pasted here
	ne of the /Mrs./Ms	Applicant-Advocate:	
2. Fat	ner's Nan	ne	
3. Dat	e of Birth		Day/Month/Year
4. Age	e (as on c	date)	Years
5. Add	dress in	(i) Office Address -	
		(ii) Residential Address -	
6. Co	ntact	(i) Landline No. –	`
De	tails:	(ii) Mobile No	
		(iii) Email and social media accounts, if any	
(M	ention av	/ Professional Qualifications: vard of prize, scholarship, or any other distinction.)	
		Enrolment as Advocate	
(ii)	Enrolme	ent Number irolment Certificate to be attached)	
		ıncil, where registered	
R) Whethe ecord. If oR Code	r registered as an Advocate-on- so, provide date of registration and No.	
10. S	tanding a	s an Advocate as on date	
11. V	/hether M ssociatio	lember of Supreme Court Bar n	

12.	Place/Courts where	Courts where practicing:	Courts	Duration		
	(Court-wise period	may be indicated)		From	То	
40	N					
13.	Nature of practice Civil, Criminal, Cor Labour, Company,	istitutional, Taxation,				
14.	Field of law in which specialization / Ex (special knowledge					
15.	Number of Reporte which appeared (L provided)	ed Judgments in matters in ist of citation to be				
16.		orted Judgments in matters (List of cases with relevar rovided)				
17.	Details of Pro bono work during last five years:					
18.	Whether held any Bar Association; if					
19.	Whether delivered details thereof					
20.	Whether the Appleso, detailed curre indicated.					
21.		cant has applied before ar if so, detailed current statu dicated.				
22.		d at any time either on pai pasis. If so, give status ar asons for leaving.				
23.	Commissioner/ C	ointed as Receive bserver/ Amicus Curiae ve full particulars thereof.				
24.		has ever been filed again d current status thereof ma				
25.	Whether party to litigation. If so, the	any civil, criminal or oth e nature of involvement.	er			
26.	(i) (a) Have yo	ou ever been arrested?				
	(b) Have y	ou ever been prosecuted?				

		(c)	Have you ever been kept under detention?
		(d)	Have you ever been bound down?
		(e)	Have you ever been fined by a Court of Law?
		(f)	Have you ever been convicted by a court of Law for any Offence?
		(g)	Have you ever been debarred from any examination or rusticated by any authority/ institution?
		(h)	Have you ever been debarred / disqualified by any Public Commission/ Authority?
		(i)	Is any case pending against you in any Court of Law at the time or filling up this Form?
	(ii)	mer par fine etc in t	the answer to any of the above- ntioned question is 'Yes' give full ticulars of the case / arrest / detention / e / conviction / sentence / punishment and / or the nature of the case pending the Court / authority or institution etc. at etime of filling up this form.
27.	pe Ind	ndin	er any proceedings were initiated or are gagainst you before Bar Council of or State Bar Council. If so, particulars f.
28.	Ge	enera	al state of health.
29.	Ar	ny oti	her information:
	I_	esign	ARATION: Advocate-on-Record / Advocate hereby give consent for being nated as Senior Advocate.
The state of the s	kı	nowie	by verify that the information furnished above is true and correct to the best of medge and belief. Nothing material is concealed or suppressed therefrom. I understan irnishing of false information or suppression of any factual information would rendensit from being designated as Senior Advocate.
			[Signature of the Applicant
	V	lote:	Applicants should read instructions attached herewith while filling up the Application-cum-Consent Letter.

GENERAL INSTRUCTIONS TO BE FOLLOWED WHILE FILLING UP 'APPLICATION-CUM-CONSENT LETTER' FOR BEING DESIGNATED AS SENIOR ADVOCATE



PRESCRIBED FORMATS

List of Reported Judgments in matters in which you have appeared

S.No.	Court(s)	Citation / Case Number	Cause Title	Decided on	Subject Matter and the legal formulation advanced by the applicant

List of Unreported Judgments in matters in which you have appeared

S.No.	Court(s)	Case Number	Cause Title	Decided on

List of Pro-Bono matters in which you have appeared

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

List of matters in which you have appeared as Amicus Curiae

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable
	•				

List of Public Interest Litigation (PILs) in which you have appeared

S.No.	Court(s)	Citation/ Case Number	Cause Title	Reportable / Unreportable

List of matters in which you have rendered Legal Aid Services

S.No.	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable / Unreportable

Details of Publications

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- (i) Article,
- (ii) Books,
- (iii) Editorial, Dissertation, etc.

(Furnish separate list for each category of Publication)

S.No.	Title	Date of Publication	Publisher	National / International Publication

Details of Lectures

S.No.	Subject/Topic of the Lecture	Delivered at	Month/Year	National/ International